

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 216 of 2021

IN THE MATTER OF:

Satya Prakash & Ors.
Versus

...Appellants

Bhusan Power & Steel Ltd.
Through Monitoring Agency & Anr.

...Respondents

Present:

For Appellants : Mr. Rakesh Kumar, Advocate

For Respondents : Mr. Abhinav Vasisht, Sr. Advocate with Ms. Charu Bansal, Ms. Akshita Sachdeva Jaitly, Advocates for R-1
Ms. Vidushi, Advocate for R-2

ORDER

11.07.2023: After some argument, Mr. Rakesh Kumar, Ld. Counsel for the Appellant in presence of Mr. Abhinav Vasisht, Ld. Sr. Counsel assisted by Ms. Charu Bansal, Ld. Counsel for the Respondent No. 1 as well as Ms. Vidushi, Ld. Counsel for Respondent No.2 seeks permission to withdraw this appeal with leave to avail other remedy. The prayer is allowed. The appeal stands dismissed as withdrawn with liberty to avail other remedy if available in accordance with law.

It goes without saying that period consumed by the Appellant in pursuing the present appeal shall be excluded while considering the limitation matter.

[Justice Rakesh Kumar]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sr/gc